

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

O.A.No.171/08

Tuesday this the 24th day of February 2009

C O R A M :

HON'BLE Mr.GEORGE PARACKEN, JUDICIAL MEMBER

E.V.Varghese Mathew,
S/o.E.M.Varghese,
Chief Ticket Inspector,
Southern Railway, Ernakulam North.
Residing at Erattupuzha House,
Kumaranallur P.O., Kottayam District.

...Applicant

(By Advocate Mr.Martin G Thottan)

Versus

1. Union of India represented by the General Manager,
Southern Railway, Headquarters Office, Chennai – 3.
2. The Chief Medical Director,
Southern Railway, Chennai.
3. The Chief Medical Superintendent,
Southern Railway, Trivandrum.
4. The Divisional Personnel Officer,
Southern Railway, Trivandrum Division,
Trivandrum.

...Respondents

(By Advocate Mr.Sunil Jose,ACGSC)

This application having been heard on 24th February 2009 the
Tribunal on the same day delivered the following :-

ORDER

HON'BLE Mr.GEORGE PARACKEN, JUDICIAL MEMBER

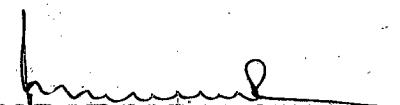
The applicant has filed the present Original Application seeking a
direction to the respondents to consider his Annexure A-2 application dated
30.7.2007 claiming refund of medical expenses incurred by him for eye
treatment amounting to Rs.21,075/- and disburse the same.



.2.

2. When the matter came up for consideration today, counsel for the applicant submitted that the relief sought by the applicant has since been granted by the respondents and there are no further grievances. This O.A is, therefore, closed. There shall be no order as to costs.

(Dated this the 24th day of February 2009)


GEORGE PARACKEN
JUDICIAL MEMBER

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